

Cast Mines (including opening of new open cast);

(c) whether for extracting coking coal suggestions have been invited for development of underground mines;

(d) if so, the details thereof and the decision taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) Ministry of Coal had proposed plan outlay of Rs. 11699 crores for CIL for 8th Plan period, against which Planning Commission had recommended an outlay of Rs.8520 crores at 1991-92 prices.

(b) Out of the total recommended outlay of Rs. 8520 crores, mining projects including existing mines and completed projects account for about Rs.7172 crores. The share of Underground mines is about 28% and of Opencast mines is about 72% of the total outlay on mining projects. Balance Rs. 1350 crores is allocated for non-mining projects including washeries.

(c) and (d). Yes, Sir. Central Mine Planning & Design Institute Limited have been asked to examine the possibility of re-organisation of existing mines as well as development of new underground mines for augmentation of coking coal production. Simultaneously, steps are also under way for modification of existing washeries and setting up of new washeries for washing of low volatile medium coking coal currently being produced in areas of Bharat Coking Coal Limited and Central Coalfields Limited. Coal India Limited have invited private participation for setting up of washeries on Build-Own-Operate basis.

[*Translation*]

### **Demands of LPG Dealers**

1229. SHRI BARE LAL JATAV: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have constituted a Committee to look into the demands of LPG dealers;

(b) if so, whether the Committee has since submitted its report;

(c) if so, the details thereof; and

(d) the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Yes, Sir.

(b) to (d). Based on the recommendations of the Committee, Government have revised the rates of commission payable to the LPG dealers w.e.f. 1.9.93. The revised rates are as under:

Upto 2500 refills — Rs. 7.30/cylinder  
sales P.M. (14.2 KG)

above 2500 refills — Rs.6.50/cylinder  
sales P.M. (14.2 KG)

[*English*]

### **Security Deposits against LPG**

1230. SHRI HARADHAN ROY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the amount collected from the consumers in terms of security deposits against LPG cylinders during the last three years in the country State-wise;

(b) the interest accrued on this amount;

(c) whether there is any proposal to pay interest to the consumers on these security deposits;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) A *statement* is attached.

(b) There is no policy for payment of interest on such security deposits and hence no interest has accrued.

(c) No, Sir.

(d) Does not arise

(e) These deposits are collected from the public at the time of releasing LPG connection towards procurement of cylinders and pressure regulators. The deposits do not cover the entire procurement cost of cylinders and pressure regulators. The security deposit once collected is for the entire lifetime whereas the equipments have to be replaced after every 12-15 years. For such replacement no money is charged from the customer.

### STATEMENT

S.No.	State	Amount of Deposit Collected (Rs./Crores)		
		1990-91	1991-92	1992-93
STATE				
1.	Andhra Pradesh	6.23	8.48	6.94
2.	Arunachal Pradesh	0.05	0.06	0.10
3.	Assam	0.51	0.76	0.53
4.	Bihar	2.20	5.42	3.89
5.	Goa	0.29	0.62	0.39
6.	Gujarat	4.16	10.64	6.95
7.	Haryana	2.45	5.65	5.28

S.No.		Amount of Deposit Collected (Rs./Crores)		
		1990-91	1991-92	1992-93
8.	Himachal Pradesh	0.67	1.57	1.83
9.	Jammu & Kashmir	0.29	1.84	1.60
10.	Karnataka	4.34	7.31	6.40
11.	Kerala	3.09	5.47	4.61
12.	Madhya Pradesh	3.70	5.77	5.59
13.	Maharashtra	9.15	16.46	12.63
14.	Manipur	0.04	0.04	0.06
15.	Meghalaya	0.05	0.13	0.07
16.	Mizoram	0.04	0.08	0.10
17.	Nagaland	0.02	0.10	0.05
18.	Orissa	1.52	2.00	1.99
19.	Punjab	3.14	6.29	4.27
20.	Rajasthan	3.38	5.86	4.38
21.	Sikkim	0.09	0.21	0.04
22.	Tamil Nadu	5.91	8.70	9.45
23.	Tripura	0.07	0.05	0.07
24.	Uttar Pradesh	9.52	21.87	12.89
25.	West Bengal	4.60	8.63	5.42

S.No.	Amount of Deposit Collected (Rs./Crores)		
	1990-91	1991-92	1992-93
<b>Union Territories</b>			
1. Andaman & Nicobar	0.01	0.02	0.03
2. Chandigarh	0.37	0.72	0.46
3. Dadra & Nagar Havli	0.01	0.05	0.03
4. Delhi	5.07	7.92	8.32
5. Daman & Diu	0.03	0.09	0.40
6. Lakshadweep	0.01	0.01	
7. Pondicherry	0.13	0.12	0.13

#### **Aids among Tribals of Kerala**

1231. SHRI MULLAPPALLY RAMCHANDRAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether incidents of AIDS virus have been reported among the tribals of Kerala;

(b) if so, the details thereof;

(c) whether the Government have any schemes to educate tribals on AIDS and if so, the details thereof;

(d) whether any amount has been granted to the Government of Kerala for educating tribals and school students on AIDS; and

(e) if so, the details thereof ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) No, Sir.

(b) Does not arise.

(c) to (e). The scheme to generate AIDS awareness and to provide the required information covers all sections of the population without any distinction. No separate funds have been provided specifically for tribals and school children.

[Translation]

#### **Complaints against builders in Daman and Diu**

1232. SHRI DILEEPBHAI SANGHANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the builders in Daman and Diu are extorting heavy amount from